# N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022, 07.03.2022, 14.03.2022, 24.03.2022, 28.03.2022, 11.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **18.04.2022 :**

| Sr. No. | Present sitting | Assignment | Assignment |
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| 1 | The Hon'ble Shri Justice **S. V. GANGAPURWALA**<br><br>**AND**<br><br>The Hon'ble Shri Justice **M. G. SEWLIKAR**<br><br>**(Court Room No. 53)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.)<br>(B) Civil Writ Petitions relating to resettlement of project affected persons.<br>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.<br>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.<br>(E) Civil Writ Petitions relating to Energy and Airports.<br>(F) Civil Writ Petitions relating to Forests.<br>(G) Civil Writ Petitions relating to Maharashtra Land Revenue Code.<br>(H) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax.)<br>(B) Writ Petitions relating to resettlement of project affected persons.<br>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.<br>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.<br>(E) Writ Petitions relating to Energy and Airports.<br>(F) Writ Petitions relating to Forests.<br>(G) Writ Petitions relating to Maharashtra Land Revenue Code. |

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| 2 | The Hon'ble Shri Justice<br>**K. R. SHRIRAM**<br><br>**AND**<br><br>The Hon'ble Shri. Justice<br>**N. R. BORKAR**<br><br>**(Court Room No. 13)**<br><br>**COMMERCIAL APPELLATE DIVISION BENCH** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.<br>(B) Appeals, References and Applications under Indirect Taxes under Central Acts.<br>(C) Writ Petitions, Appeals and References under Direct Tax Laws.<br>(D) Chartered Accountant References.<br>**(E) Arbitration Appeals pertaining to Division Bench.**<br>**(F) Appeals under Section 13 of the Commercial Courts Act, 2015.** | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.<br>(B) Appeals, References and Applications under Indirect Taxes under Central Acts.<br>(C) Writ Petitions, Appeals and References under Direct Tax Laws.<br>(D) Chartered Accountant References.<br>**(E) Arbitration Appeals pertaining to Division Bench.**<br>**(F) Appeals under Section 13 of the Commercial Courts Act, 2015.** |
| 3 | The Hon'ble Shri Justice<br>**A. S. CHANDURKAR**<br><br>**AND**<br><br>The Hon'ble Shri Justice<br>**G. A. SANAP**<br><br>**(Court Room No. 54)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.<br>(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.<br>(C) Civil Work not assigned to other Courts.<br>(D) Contempt Appeals. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.<br>(B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts.<br>(C) Civil Work not assigned to other Courts.<br>(D) Contempt Appeals. |
| 4 | The Hon'ble Smt Justice<br>**REVATI MOHITE-DERE**<br><br>**AND**<br><br>The Hon'ble Shri. Justice<br>**MADHAV JAMDAR**<br><br>**(Court Room No. 24)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) First Appeals.<br>(B) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).<br>(C) Civil Writ Petitions not assigned to other Courts.<br>(D) Letters Patent Appeals. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).<br>(B) Writ Petitions not assigned to other Courts.<br>(C) All Appeals (except those assigned to other Court). |

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| 5 | The Hon'ble Shri. Justice<br>**A. K. MENON**<br><br>**(Court Room No. 21)**<br><br>**Commercial Division** | **APPELLATE SIDE**<br><br>---- | **ORIGINAL SIDE**<br><br>For Admission, hearing, order matters and applications therein :<br>(A) Applications under sections 9 and 11 of the Arbitration and Conciliation Act, 1996 up to the year 2019.<br>(B) Admiralty Suits and all applications therein.<br>(C) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).<br>(D) Appeals under the Companies Act, except part-heard matters of Other Courts.<br>(E) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.<br>(F) Summary Suits and Undefended Suits.<br>(G) Commercial Disputes of value of Rupees 100 Crores or more.<br>**AND**<br>**SPECIAL COURT MATTERS BE TAKEN UP ON FRIDAY** |
| 6 | The Hon'ble Shri Justice<br>**N. J. JAMADAR**<br><br>**(Court Room No. 3)** | **APPELLATE SIDE**<br><br>For Admission, hearing, order matters and applications therein:<br>(A) Criminal Writ Petitions (except those assigned to other Courts) and Criminal Applications u/s 482 of Cr.P.C.<br>(B) Applications u/s 407 of Cr.P.C. (except those assigned to other Courts).<br>(C) Criminal work of Single Judge not assigned to other Courts (except those assigned to other Courts).<br>(D) Criminal Revision Applications (except those assigned to other Courts). | **ORIGINAL SIDE**<br><br>---- |

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| 7 | The Hon'ble Shri Justice **VINAY JOSHI**<br><br>**(Court Room No. 17 Annex)** | **APPELLATE SIDE**<br><br>For Admission, hearing, order matters and applications therein :<br>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Districts except Greater Mumbai and Thane District (including Palghar).<br>(B) Applications for leave to prefer Appeal of even years. | **ORIGINAL SIDE**<br><br>----- |

## NOTES

**A**) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice S. V. Gangapurwala** is allowed before the Division Bench headed by the **Hon'ble Shri Justice A. S. Chandurkar and vice versa.**

**B)** The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice S. S. Jadhav** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Chandurkar.**

**C)** The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere** and vice versa**.**

**D)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice A. K. Menon** is allowed before the Court presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** and vice versa.

**E)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** is allowed before the Court presided over by the **Hon'ble Shri. Justice P. D. Naik** and vice versa.

**F)** The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** is allowed before the Court presided over by the **Hon'ble Shri. Justice Vinay Joshi** and vice versa.

**F)** All the commercial disputes of the value of Rs. 100 Crores or more will be taken up by the Court presided over by the **Hon'ble Shri. Justice A. K. Menon** and the category of matters involving commercial disputes below Rs. 100 Crore will be taken up by the respective Courts taking up the respective assignment.

Dated this the 7th day of April 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.